

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

] FOR THE ATTENTION OF THE CREDITORS OF ONLY "RASHMI STARCITY PHASE II AND III" PROJECT OF
M/S RASHMI REALTY BUILDERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S RASHMI REALTY BUILDERS PRIVATE LIMITED (CIRP restricted to Project – RASHMI STARCITY PHASE II AND III)
2.	Date of incorporation of corporate debtor	19/02/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC – MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2008PTC179053
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : B/215, Shanti Shopping Centre, Opp. Railway Station, Mira Road (east), Thane, Maharashtra, India, 401107. Project Site: Rashmi Starcity Phase II- Plot No. 327/363H1, Virar City (M Corp), Vasai, Naigaon East, Mira Road and Beyond, Naigaon, Mumbai Rashmi Starcity Phase III - Plot No. Old/New 99 Hissa No 3 At Vasai Virar City (M Corp), Naigaon East, Mira Road and Beyond, Naigaon, Mumbai
6.	Insolvency commencement date in respect of corporate debtor	June 19, 2026
7.	Estimated date of closure of insolvency resolution process	December 16, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Purusottam Behera Reg.No: - IBBI/IPA-002/IP-00940/2019-20/12993 AFA Valid Till: December 31, 2026
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No.402, Sai Prasad Building, Sion Kamgar CHS, Road No-29, Sion (East) Mumbai - 400022 Email ID: purusosbbj@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence address: 410, 4th Floor, Blue Rose, Industrial Estate, Near Metro Mall, Borivali East, Mumbai, Maharashtra – 400066 Process Email ID: ibc.rashmirealty@gmail.com
11.	Last date for submission of claims	July 3 rd , 2026
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees (since the corporate debtor is a real estate developer, the IRP anticipates the real estate allottees as a class of creditors)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Sumeet Surendra Chimbalkar IBBI/IPA-003/IPA-ICAI-N-00485/2026-2027/14644 2. Vikas Gopichand Khiyani IBBI/IPA-001/IP-P-02738/2022-2023/14194 3. Vivek Satyaprakash Jalan IBBI/IPA-002/IP-N01295/2024-2025/14452
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical address: https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal Mumbai Bench-VI, has ordered the commencement of a corporate insolvency resolution process of RASHMI STARCITY PHASE II AND III" PROJECT OF M/S RASHMI REALTY BUILDERS PRIVATE LIMITED the on June 19, 2026.



(Handwritten signature)

The creditors of M/s RASHMI STARCITY PHASE II AND III" PROJECT OF M/S RASHMI REALTY BUILDERS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before July 3rd, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class "Allottees under Real Estate Project – RASHMI STARCITY PHASE II AND III" PROJECT OF M/S RASHMI REALTY BUILDERS PRIVATE LIMITED" in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Purusottam Behera

Interim Resolution Professional

**In the matter of RASHMI REALTY BUILDERS PRIVATE LIMITED
(RASHMI STARCITY PHASE II AND III)**

Registration No: IBB/PA-002/IP-00940/2019-20/12993

AFA Valid upto: 31.12.2026

IBBI Registered Address: Flat No.402, Sai Prasad Building,
Sion Kamgar CHS, Road No-29, Sion (East) Mumbai - 400022

Email ID: purusosbbj@yahoo.com, ibc.rashmirealty@gmail.com

Date: June 22, 2026
Place: Mumbai

WASHINGTON, TEHRAN OFFER CONTRASTING NARRATIVES OVER THE STRAIT

Oil keeps flowing via Hormuz despite Iran saying it's shut

WEILUN SOON & JULIAN LEE June 21

MILLIONS OF BARRELS of oil continued to flow through the Strait of Hormuz this week-end even after Iran claimed to have closed the waterway again, as Washington and Tehran offer contrasting narratives over the status of the world's most important shipping chokepoint.

Five laden oil supertankers with a combined transport capacity of 8 million barrels could be seen entering or traveling inside the strait on Saturday and Sunday via a route that hugs Oman's coast, before going "dark". One of them subsequently resumed sending automated signals early on Sunday after it had reached the Gulf of Oman.

If all the tankers sail through, their movements would support the US military's assertion that it can success-

SMOOTH SAIL

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US Central Command said on Saturday that 17 mn barrels had passed through Hormuz

The Gulf Sunrise, hauling about 2 mn barrels of Saudi crude to Japan is now crossing the Gulf of Oman

fully defend the southern route near Oman's coast, despite Iran claiming broad control over the waterway and insisting its northern corridor is the only permitted route. A handful of vessels were also seen entering the Persian Gulf using the southern route.

US Central Command said on Saturday that 17 million barrels had passed through Hormuz, despite the reports in Iran's media that the strait was closed.

A liaison between navies and shipping said early Saturday that vessels could transit on the Omani side at any time of day while making their locations visible, in a notice issued before Iran said Hormuz was shut.

As Iran and the US jostle to control the narrative around Hormuz, and as the two sides began talks in Switzerland on a peace deal, shippers, traders and producers are left trying to assess whether it's safe to trans-

sit the strait. The Gulf Sunrise, hauling about 2 million barrels of Saudi crude to Japan is now crossing the Gulf of Oman, its automated tracking signals show, after vanishing from screens near the apex of the strait on Saturday.

The Angola B, loaded with Emirati crude, was last seen rounding the tip of the Musandam peninsula, an Omani exclave that juts into Hormuz, on Saturday. —BLOOMBERG

Trump says Starmer will resign as UK PM

US PRESIDENT DONALD Trump on Sunday claimed that British Prime Minister Keir Starmer will step down from office for "failing badly" on immigration and energy policy.

"Keir Starmer will resign as Prime Minister of the United Kingdom," Trump posted on Truth Social. Elaborating on his assessment, the US President claimed that Starmer's policies had fallen short across critical sectors, specifically highlighting immigration and North Sea oil development.

"He failed badly on two very important subjects — IMMIGRATION AND ENERGY (OPEN NORTH SEA OIL!). I wish him well!" Trump remarked.

Meanwhile, British media reports indicate that Starmer could announce his resignation as early as Monday and may set out a specific timetable for stepping down from the top post. —ANI

Starmer considers political future as calls to quit grows

ELIZABETH PIPER & DAVID MILLIKEN London, June 21

BRITISH PRIME MINISTER Keir Starmer was considering his political future on Sunday, after rival Andy Burnham's decisive election victory to parliament prompted more ministers in the governing Labour Party to call for him to go.

Struggling with some of the lowest popularity ratings for any British leader in modern political history, Starmer could decide as soon as Monday whether to step aside or fight a leadership contest against Burnham, one source said.

The scale of victory Burnham won for a parliamentary seat in northwestern England on Friday has piled pressure on Starmer, with dozens of lawmakers and some ministers privately calling for him to set

out a timetable for his departure to clear the way for the former Greater Manchester mayor.

A source said Starmer was spending the weekend thinking about and discussing his position with his family but that an expected conversation with Burnham would clarify matters.

"Keir likes to think about things," the source said. Starmer's unpopularity was

laid bare by Labour's heavy losses in local elections in May, and polls of party members indicate Burnham would win a formal leadership contest.

Should Burnham take the helm, he would become Britain's seventh prime minister in the past 10 years.

Sky News reported that it understood Foreign Minister Yvette Cooper had called on the British Prime Minister to stand down in a private conversation over the weekend.

Her spokesperson did not immediately respond to a request for comment.

Her apparent appeal, alongside other ministers and dozens of lawmakers, increased the sense that it is now a case of when, rather than if, Starmer would step aside. Starmer said only a few days ago that he would stand in any formal Labour leadership contest that sought to replace him. —REUTERS



ACCORD SYNERGY LIMITED

Registered Office: Reg. 302, Shine Plaza, Natubhai Circle Racecourse, Vadodra-390007. Tel. No. +91 0265-2356800 | E-mail: info@accordsynergy.com Website: http://www.accordsynergy.com/

Recommendation of the Independent Director Committee ("IDC") Accord Synergy Limited ("Target Company") in relation to the Open Offer ("Offer") made by Dr. Farukbhai Gulambhai Patel ("Acquirer") along with Mr. Muinulhaque Iqbalhusen Kadva ("Person acting in Concert") to the Public Shareholders of the Target Company ("Shareholders") under Regulations 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and Subsequent Amendments thereto ("SEBI (SAST) Regulations, 2011").

Table with 3 columns: Sr. No., Particulars, Details. Contains 15 rows of information regarding the open offer, including dates, company names, and regulatory details.

Advertisement for Ravin Cable Corporation. Text: 'WE DON'T JUST LEAD. WE POWER THE WAY AHEAD.' Includes Ravin logo and contact information.

Form A Public Announcement under Regulation 6 of the Insolvency and Bankruptcy Board of India. Details the insolvency resolution process for RASHMI STARCITY PHASE II AND III PROJECT OF M/S RASHMI REALTY BUILDERS PRIVATE LIMITED.

Large advertisement for Ramnath Goenka Excellence in Journalism Awards 2025. Features TVS logo, award details, and a QR code for more information.

